

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

MEMORANDUM OF APPLICATION

An application under Section 18(1) & (2) (e) of the National Green Tribunal  
Act, 2010

ORIGINAL APPLICATION NO. 82/2025/EZ

IN THE MATTER OF:  
SHRI M. HEMA RAO;

... APPLICANT

VERSUS

THE ANDAMAN AND NICOBAR ADMINISTRATION & ORS.

... RESPONDENTS

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28 JUL 2025

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... RESPONDENTS

**AFFIDAVIT IN OPPOSITION ON BEHALF OF THE RESPONDENT**

**NO. 4 TO THE ORIGINAL APPLICATION**

I, Rupa Mukundan, aged about 49 years, W/o Tahseen Rayaz, by faith Hindu, by occupation – Service and working for gain at Indian Oil Bahavan, 2 Gariahat Road (South), Kolkata 700 068, do hereby solemnly affirm and say as follows:-

1. That I am the General Manager (Operations) at West Bengal State Office, Indian Oil Corporation Limited (Marketing Division) and the authorised signatory of the Indian Oil Corporation Limited i.e. Respondent No. 4 herein. I am well acquainted with the facts and circumstances of the instant case. I have been duly authorised, and I am competent to make and affirm this affidavit on behalf of the Indian Oil Corporation Limited i.e. Respondent No. 4.

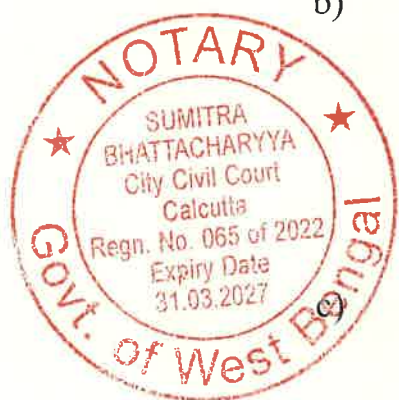
Rupa Mukundan

28 JUL 2025

रूपा मुकुन्दन / Rupa Mukundan  
महानिदेशक (प्रचालन) / General Manager (Operations)  
पश्चिम बंगाल राज्य कार्यालय / West Bengal State Office  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड (बि.प्र.)  
INDIAN OIL CORPORATION LTD. (M.D.)  
2, गरियाहट रोड (दक्षिण), धाकुरिया, कोलकाता- 700 068  
2, Gariahat Road (South), Dhakuria Kolkata - 700 068

2. The answering respondent has received a copy of the application filed by the applicant being Original Application No. 82/2025/EZ, (hereinafter referred to as the "said application") supported by an undated and unaffirmed affidavit of one M Hema Rao, being the applicant herein. I have read and understood the true meaning, scope and purport thereof.
3. Before dealing with the statements contained in the various paragraphs of the said application, I state as follows:

- a) Indian Oil Corporation Limited (hereinafter referred to as "IOCL") is one of the leading Oil and Gas Public Sector Undertaking in India. The company is constantly working on accelerating its efforts to expand its capabilities and infrastructure to meet the nation's energy demand particularly Andaman & Nicobar (A & N) Islands for which IOCL has an existing Petroleum Terminal (POL) at Haddo, Port Blair (Sri Vijaya Puram), Andaman & Nicobar (A & N) Islands.
- b) The POL Terminal at Haddo is not sufficient to meet the increasing Petroleum Requirements of A & N Islands and are also not compliant with the standards as laid down by the Oil Industry Safety Directorate (OISD).

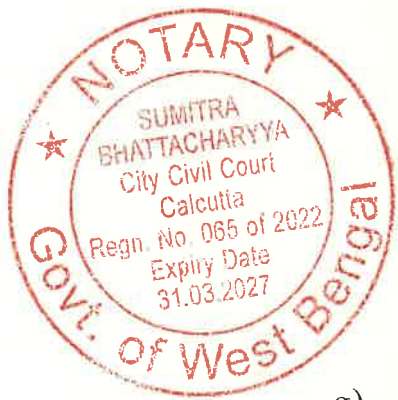


In addition to the POL Terminal, at Haddo, IOCL has Oil Installation Stations at Cambell Bay, Car Nicobar, Kamorta, Diglipur, North & Middle Andaman, Port Blair and Rangat to cater the requirements of petroleum products. With the continuous increasing in yearly sales and need for petroleum products for Coast Guard, Indian Air Force, Indian Navy, Civil Supplies, etc, IOCL is in process of constructing new projects in an across the Islands.

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- d) For enhancing the tank capacity, IOCL by letter dated 28<sup>th</sup> June 2019 requested the respondent no. 1 for allotment of land at Port Blair or surrounding for reinstatement of Oil Storage Terminal from Haddo.
- e) By a letter dated 31<sup>st</sup> December 2019, addressed to the Secretary (Shipping), Andaman & Nicobar Administration, Port Blair, IOCL expressed their directional requirement/ facilities for setting up a Port Based Petroleum Terminal at Port Blair. A copy of the letter dated 31<sup>st</sup> December 2019 is annexed hereto and marked with letter "R-1".
- f) It is evident from the said letter dated 31st December 2019 that the POL Terminal at Haddo is not sufficient to meet the petroleum requirement at Andaman & Nicobar Islands. IOCL in the same letter expressed their directional requirements for setting up a Port based Petroleum Terminal. From the said letter it is evident that Andaman & Nicobar Government advised IOCL regarding availability of land at Pongy Balu which was thereafter jointly inspected by the revenue inspector, official of forest department and IOCL officials. In the said letter, IOCL had indicated their observations with respect to the land which was provided by the Andaman & Nicobar Government at Pongy Balu.
- g) Indian Oil Corporation Limited by letter dated 23rd September 2021 expressed their preferences to the Director (CS & CA), Andaman & Nicobar Islands, Port Blair, with regards to the proposed sites at Port Blair for setting up the POL Terminal. Based on the proposed five sites, IOCL indicated their preference for setting up the proposed POL Terminal. The preferences as indicated by IOCL are as follows:



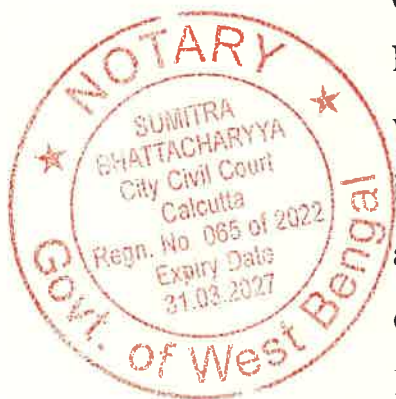
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- i. Site No. II (Land behind Mother Mary Church).
- ii. Site No. III (the land behind police station bamboo flat)
- iii. Site No. I (Behind North East of existing IOCL LPG Bottling Plant)
- iv. Site No. IV (At Shore Point)
- v. Site No. V (Land at Pongibalu)

In the letter IOCL requested intervention of Andaman & Nicobar Administration for procurement of land for IOCL after clearance from all statutory bodies at the earliest so that future course of action of board approval, land survey, Detailed Engineering estimate could be initiated at IOCL's end. A copy of the letter dated 23<sup>rd</sup> September 2021 is annexed hereto and marked with letter "R-2"

- h) The Director (CS & CA), Andaman & Nicobar Administration by letter dated 1st October/September 2021 informed the Deputy Commissioner, South Andaman District regarding the discussion held on 6<sup>th</sup> September 2021 between the Joint Secretary (Marketing), MoP&NG and the Chief Secretary, Andaman & Nicobar Administration. It was informed that IOCL officials visited Andaman & Nicobar Islands to conduct field survey to identify suitable lands for shifting the existing POL Terminal to an alternate location at Port Blair. From the said letter it is evident that among the proposed 5 sites in South Andaman the land behind Mother Mary Church at Hopetown has been conveyed to be the most suitable piece of land. In the said letter, the Deputy Commissioner, South Andaman district was requested to expedite the process for allotment preferably land behind Mother Mary Church at Hopetown which is free from all encumbrances/encroachments in favour of IOCL. A copy of the



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letter dated 1st October/September 2021 is annexed here too and marked with the letter "R-3".

i) By letter dated 3rd December 2021 by the Deputy Director (CS & CA), Andaman and Nicobar Administration addressed to the Chief Terminal Manager, IOCL, Port Blair informed regarding the Directorate's letter dated 12<sup>th</sup> November 2021 regarding allotment of land behind Mother Mary Church at Hopetown for shifting of the existing POL Terminal Haddo, Port Blair. In the said letter IOCL was also requested to fill up the checklist for allotment of land by the administration for appropriate action and submit the same to the assistant commissioner South Andaman one priority. A copy of the letter dated 3rd December 2021 is annexed here too and marked with letter "R-4"

j) The Collector Land Acquisition (SDM), South Andaman by letter dated 18 July 2025, informed the Senior Terminal Manager, IOCL, Sri Vijay Puram Terminal regarding acquisition of land for shifting the existing Pol terminal at Hopetown. In the said letter it was informed that a word in connection with the acquisition for shifting the existing terminal from Haddo to Hopetown has been approved by the competent authority on 26<sup>th</sup> of June 2025 and the total compensation avoided was Rs.62,89,91,064 (Sixty Two Crore Eighty Nine Lakh Ninety One Thousand Sixty Four Only). The Collector Land Acquisition (SDM), South Andaman requested to confirm the availability of the awarded amount for further processing the shifting of the POL Terminal to Hopetown. A copy of the letter dated 18 July 2025 is enclosed hereto and marked with letter "R-5".

k) The entire land acquisition process is being carried out by the A & N Administration and IOCL has no reason to doubt the

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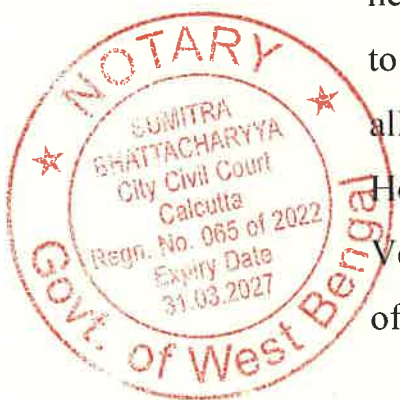


sanctity of the same in any manner be it environmental or otherwise.

4. Without prejudice to the aforesaid and fully relying thereon, I now proceed to deal with the specific allegations and/or submissions made in the said application, save and except what have been admitted by me, the allegations which are contrary thereto and are inconsistent therewith contained in several paragraphs of the said application are denied and disputed in seriatim

5. With reference to paragraphs 1, 2, 3 and 4 of the said application, save and except what are matters of record, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are disputed. It is denied that the present application is filed under Section 18 (1) & (2) of the National Green Tribunal Act, 2010. The respondent state that the application is not maintainable and is not filed in terms of Section 18 (1) & (2) of the said Act. It is disputed that the applicant is aggrieved person and/ or has filed that present application for the protection of environment and public health. It is disputed that the shifting of the POL Terminal from Haddo to Hope Town will affect the life of the people at Hope Town village as alleged or at all. It is disputed that the shifting of the POL Terminal to Hope Town will affect the sentiment of the people connected with Vellankanni Church, Hope Town. The applicant is put to strict prove of all the aforesaid allegations.

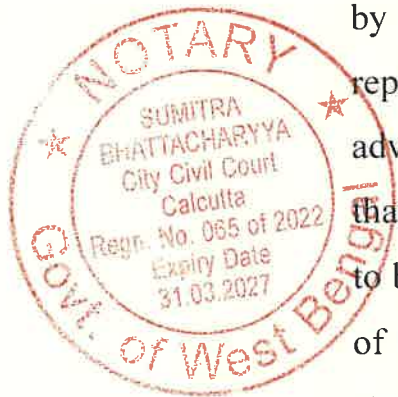
6. With reference to paragraphs 5 and 6 of the said application, save and except what are matters of record, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are disputed. The answering respondents state that for catering the need of increasing petroleum requirement throughout the Andaman & Nicobar Islands and to comply with the



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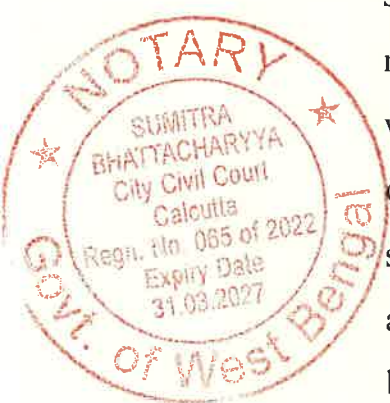
standards laid down by OISD, the answering respondent is required to shift the existing POL Terminal at Haddo to someplace else. The respondents requested to the Andaman and Nicobar Administration for allotment of Land at Port Blair. The Lieutenant Governor, Andaman and Nicobar Islands issued a notification dated 20th March 2023 and granted approval what's up for conducting social impact assessment study at Hopetown village for land bearing survey number 71/1/1, 71/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/3. The Social Impact Assessment was also duly conducted by the A & N Administration for the purpose of assessing the proposed shifting of the existing POL Terminal at Haddo to Hopetown village. It is disputed that the Ferrargunj Tehsil, under the South Andaman District initiated proceeding against the villagers at the time of setting up of the existing LPG bottling Plant in Hope Town as alleged or at all. It is disputed that shifting of the POL Terminal will affect the schools, religious palaces, church, playground in an around the locality as alleged or at all. It is disputed that the proposed shifting of POL Terminal to Hope Town will adversely affecting the day-to-day life of the villagers. It is disputed that there were repeated deliberation by the Administration with the elected body and other elected representative including the applicant as the proposed shifting will adversely affect the day-to-day life of the said villagers. It is disputed that if the proposed POL terminal from Haddo to Hopetown is allowed to be carried in in respect to the subject lands the religious sentiments of the people at large would be adversely affected. The respondents state that the applicant has requested the Andaman and Nicobar Administrator for allotment of land for shifting the POL Terminal at Haddo. In consultation with the Administrator and IOCL officials, five sites has been proposed from which the land behind Mother Mary Church was the first preference of IOCL. The A & N Administration conducted a Social impact Assessment of the place and found it suitable



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for shifting of the POL Terminal from Haddo to Hope Town. The Collector Land Acquisition (SDM), South Andaman vide letter dated 18<sup>th</sup> July 2025 also informed that the award in connection with the shifting of the existing POL terminal from Haddo to Hopetown has been awarded by the competent authority of the A & N Administration on 26.06.2025 and IOCL has been asked to inform the availability of the total amount of confirmation fixed as per the award. It is disputed that shifting of the POL Terminal will cause any environmental issue as stated in 5.18 of the application. The respondents state that the entire land acquisition process is being carried out by the A & N Administration and IOCL has no reason to doubt the sanctity of the same in any manner be it environmental or otherwise. The respondents state that for setting up a POL Plant, approval of land is not the only factor which is being looked into. The respondent has to also obtain various approvals from the appropriate authorities before starting a POL Terminal. It is disputed that the applicant is in any way aggrieved or dissatisfied by the notification dated 20<sup>th</sup> March 2023. It is further denied that the notification dated 29<sup>th</sup> January 2025 is bad in law and in fact as alleged or at all. It is disputed that the survey mentioned in the said notification dated 29<sup>th</sup> January 2025 failed to appreciate the number of schools, religious buildings and church and playground which will get affected as alleged or at all. It is denied that the shifting of the said POL terminal will adversely affect the day-to-day life of the said villagers. It is disputed that no positive step has been taken by the administration in considering the representation made by the elected bodies as alleged or at all. It is disputed that the administration failed to appreciate that shifting of the said POL Terminal would adversely affect on the environment as alleged or at all. The applicant is put to strict prove of all the aforesaid allegations.



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7. With reference to paragraph 7 and 8 of the said application, save and except what are matters of record, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are disputed. The answering respondents state that the applicant is not entitled to any interim relief as prayed for. The answering respondents state that restraining the process of shifting the POL Terminal will create serious shortage of petroleum requirement to the Navy, Army, Coast Guard and Civil supplies in an around the Island. The answering respondents state that for the new POL Terminal, the respondents have to obtain various license and approval from various authorities without which IOCL will not be able to operate the proposed POL Terminal from Hopetown.
8. Hence, for the aforesaid reasons, the instant Original Application is an abuse of the process of this Hon'ble Tribunal and the instant Original Application should be dismissed *in limine* with the exemplary costs.
9. The statements made in paragraphs 1 to 7 of the foregoing affidavit are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.

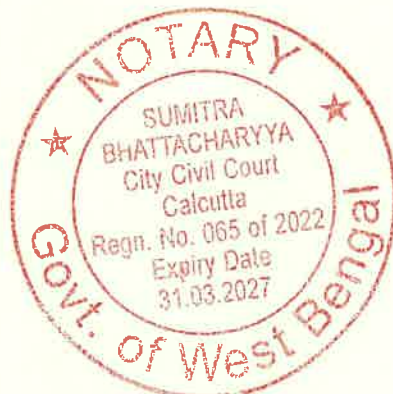
Prepared in my office

*Partha Banerjee*

Advocate

*Rupa Mukundan*

DEPONENT



Solely Affirmed and  
Declared before me U/S 139  
CPC, (C)

*Sumitra Bhattacharyya*  
Notary

Sumitra Bhattacharyya  
Notary, Govt. of W.B  
Regd. No. 065 of 2022  
City Civil Court, Calcutta

28 JUL 2025

इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
इंडियन ऑयल भवन, २, गरियाहाट रोड (दक्षिण)  
कोलकाता - ७०० ०६८

Indian Oil Corporation Limited  
Indianoil Bhavan, 2, Gariahat Road, (South)  
Kolkata-700 068  
Phone Office : EPABX : 2414-5555  
2414-5888/5889/5003  
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विपणन प्रभाग, पश्चिम बंगाल राज्य दफ्तर  
Marketing Division, West Bengal State Office

Ref: WBSO/PBLR/Land

DATE: 31/12/2019

To  
The Secretary (Shipping)  
Andaman & Nicobar Administration  
Port Blair

**Sub: Request for allotment of Land at Port Blair or surrounding for resitement of our Oil Storage Terminal.**

Respected Sir,

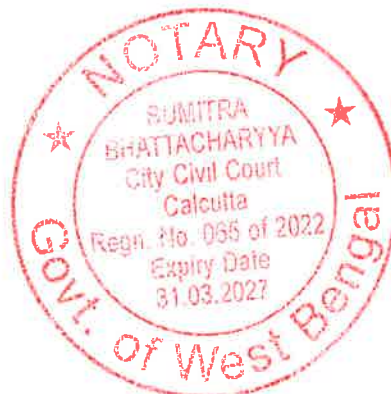
We thank you for calling for us for discussions on 18.12.2019 for requirement of land for resitement of Petroleum Terminal, pursuant to our letter ref IOCL/PB/LAND dated 28.06.2019.

IOC is meeting requirements of Petroleum Products of A&N islands from its Petroleum Terminal at Port Blair. The facilities at the Terminal are not sufficient to meet the increasing Petroleum Requirements of A&N islands and are also not compliant with the standards laid down by OISD. In addition to the above, Indian Navy is also following up with us for shifting our facilities from the defense land , in view of their requirements.

Following directional requirements/facilities are required for setting up a Port based Petroleum Terminal

- Land Size of around 25-30 Acres.
- Jetty Facility suitable for handling MR Vessels (40 TMT DWT) with adequate navigational facilities as below:
  - 10 Mts Draft at Channel & Jetty
  - LOA = 180-210 Mts
  - Beam = 35 Mts
  - Navigational support from Port (pilot, tug vessels etc)
- Corridor approx. 5 m wide for laying of product pipelines from Jetty to the proposed Terminal.
- Approach Road - approx. 10 m wide connected to main highway.
- Availability of Power, Communication Systems – Mobile, Landline and Lease Line for Data Transmission

Page 1 of 3



- Location to be approved by Security Agencies.
- Security/Surveillance assisted by state law & order Authority.
- Support System like Hospital, Fire Brigade, Police Station.

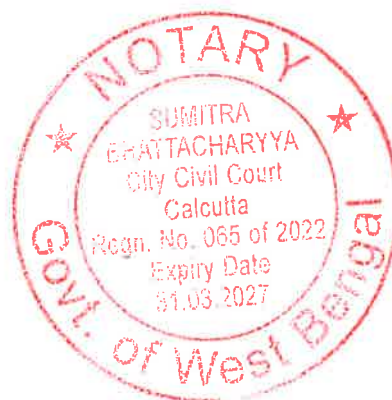
Subsequent to our request dated 28.06.2019, A&N Govt had advised availability of land at Pongy Balu (Vikage Manjari) under Ferarganj Tehsil, which was jointly inspected by Revenue Inspector, official of Forest Department and IOC officials. On primary inspection of the land our observations are following :

1. There is no operating Port at the Location and a new Jetty/Port is required to be constructed with a channel draft of approx. 10-12 m. The location is at a distance of around 40 KMs sea distance from existing Port at Port Blair. The Pilot/Tugs etc would have to travel from Port Blair to Pongibalalu for operation.
2. The land is falling under CRZ area and the surrounding sea falls within Marine National Park. Approvals would have to be obtained by A&N Govt for developing POL handling facilities on this land, with respect to the statutes related to Environment protection.
3. Road connectivity to the AT Road, HT Power and also communication systems viz Lease Line, Mobile telephony etc have to be developed.
4. There is no support system like Hospital, Fire Brigade etc. in vicinity
5. Considering that the proposed location would be the sole POL handling facility in A&N, it requires to be provided with a proper Security umbrella so as to avoid any disruption due to sabotage/subversive activities.

During the discussions, you were kind enough to advise that A&N Administration is planning for development of full-fledged port faculties at Pongibalalu which will mitigate our concerns. Considering that the land falls under CRZ and also the area falls under Marine National park, appropriate approvals would have to be obtained by A&N Govt, in the Port Master Plan, for development of POL handling facilities in the area.

We would be ready to develop POL terminal at Pongibalalu, subject to required approvals in the Master Plan and also regarding development/provision of facilities as brought out above.

You are requested to kindly advise us the time frame for development of the proposed Port at Pongibalalu and also the feasibility of getting the required clearances in the Master Plan.



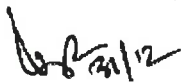
Meanwhile, we have also made preliminary identification of following alternate lands in the existing Harbour Area with access to the existing jetty at Hope Town. The various land areas are marked in the enclosed layout.

- **Alternate I** : North of Shore Point & West of Bamboo Flat Jetty (Around 50 Acres flat land) adjacent to the land under occupancy of Indian Navy.
- **Alternate II** : North East of Indian Oil LPG Bottling Plant (around 25 acres of Flat Land) in existing Coconut Plantation.
- **Alternate III** : North East of Panighat Ferry Jetty (Hilly Terrain)
- **Alternate IV** : Shore Point (Erstwhile ATI land presently under occupancy of Port) around 12 Acres .

We are approaching the Revenue Department for assessing the availability of the above lands. You are also requested to advise the Revenue Department to provide us required details of the identified lands.

Thanking You

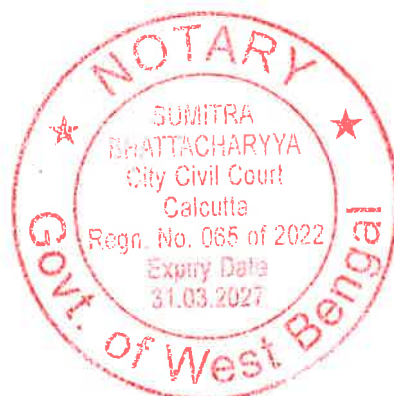
Yours Faithfully



**(Prabal Ghosh)**  
**For Chief General Manager (Ops)**  
**West Bengal State Office.**

Cc : Chief Secretary, A&N  
 Cc : Secretary (F&CS), A&N

} For kind information, please.



इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
इंडियन ऑयल भवन, २, गरिहाट रोड (दक्षिण)  
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Indian Oil Corporation Limited  
Indianoil Bhavan, 2, Garhhat Road, (South)  
Kolkata-700 068  
Phone Office: EPABX: 2414-5555  
2414-5888/5889/5003



http: www.iocl.com

विपणन प्रभाग, पश्चिम बंगाल राज्य दफ्तर  
Marketing Division, West Bengal State Office

Ref: IOCL/PBLR/Land  
Date: 23.09.2021

To  
Director (CS&CA),  
Andaman & Nicobar Administration,  
Port Blair, A&N Islands.

Dear Sir,

**Subject: Offer of suitable land for proposed IOCL POL Terminal**

This refers to the letter by Hon'ble Lieutenant Governor, Andaman & Nicobar Islands to Hon'ble Minister of Petroleum and Natural Gas, Housing and Urban Affairs dated 28.02.2021 and subsequent video conference under the Chairmanship of JS (Marketing) MoPNG, Chief Secretary, Andaman & Nicobar and IOCL officials on 6.9.2021.

Based on the discussions during the VC, the CS, A&N Islands had asked for a visit to Andaman & Nicobar Islands to inspect probable sites by IOC officials. Accordingly, A&N administration along with IOC officials visited the sites of various land during 16-19/9/2021 at Port Blair, Car Nicobar, Diglipur and Rangat including 5 sites at Port Blair.

IOCL had been requesting to A&N administration for a suitable land for POL Terminal for last few years for resitement of present terminal which is having only four acres of land area near Huddo Jetty at Port Blair in Naval Area. We give below our preference among the sites at Port Blair along with justifications (kindly refer to attached Google map as Annexure I) :

1. **Site No. II (Land behind Mother Mary Church):** As informed by Revenue Inspector, this piece of land can be offered to IOCL after acquisition by A&N administration. This land can be connected by Pipelines to nearby Hopetown Jetty (where presently our LPG ships are berthing). It is also seen that there is no nearby residential area which is a requirement for developing a POL Terminal on safety reasons. Along with the proposed land, IOC would require Right of Way (ROW) of about 10 M of width for laying the jetty lines of approx. 3 Km length from Hopetown Jetty to the proposed site.
2. **Site No. III (The Land behind Police Station Bambooflat):** It is informed that this land is under possession of A&N Revenue Department. The nearest Jetty is Bambooflat Jetty which is presently used for Ferry services. If this land is offered, a suitable POL Jetty has to be constructed by A&N administration for handling POL ships. The ROW required would be approx.. 10M wide for laying POL lines having length of approx. 1.5 Km.



इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
इंडियन ऑयल भवन, २, गरिहाट रोड (दक्षिण)  
कोलकाता - ७०० ०६८

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3. **Site No. I (Behind North East of existing IOCL LPG Bottling Plant):** The land is hilly and coconut plantation is already existing in the entire area. As informed by RI, already a legal dispute is prevailing between the lessee and A&N administration. This land is not preferred for IOCL 's POL Terminal due to hilly terrain from the sea coast.
4. **Site No. IV (At shore point):** This land is inhabited by nearby human population which is not preferred for construction of a POL terminal on safety reasons.
5. **Site No. V (Land at Pongibalu):** This site is approximately 25 km away from the heart of Port Blair city and it is within the Mahatma Gandhi Marine Heritage Park and requires clearance from Forest Department. There is no Jetty nearby the plot and it is informed that available draft is only approximately 3 meters and the channel is full with rocks which is not suitable for navigation of ships for carrying POL products from the mainland.

It may kindly be noted that though minimum 15-20 acres of land along with Jetty and road connectivity is required by IOCL for construction of a new POL Terminal, if the offered land is more than 20 acres, IOCL will prefer the same as additional land could be utilized for constructing additional Tankages in future to take care of POL demand of Andaman & Nicobar Islands in coming years.

Car Nicobar: A plot was shown near Mus Island. There are buildings just beside the plot. There is no sufficient distance between the site and the built up/populated areas which is not desirable for construction of a POL terminal.

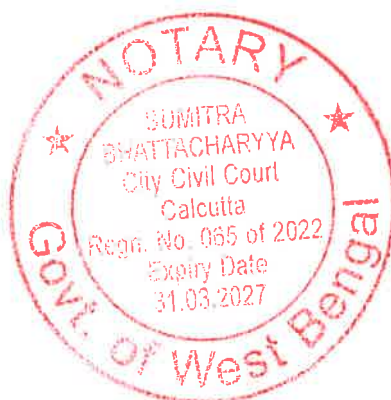
At Diglipur, 2 plots were shown, one at Durgapur village and the other at Keralapuram area. Nearest jetty is Aerial Bay jetty having a draft (depth of water) of only 4M which is very less for navigation as required for berthing of a loaded POL ship.

At Rangat, one plot was shown at Nimbutala connected with a very narrow road on a hill and the land is having a slop of approx. 45 degree as informed by the land surveyor of that area. Nearest jetty is Rangat Bay Jetty having a draft of only 3.9 M which may not be suitable for berthing of our ships.

Sales volumes of POL products in A&N Islands for the year 2019-20 (Pre -Covid) are as below:

Area	MS	HSD	HF HSD	ATF	SKO	Total KL/Day
A&N Islands	24,000	126,000	19,000	27,000	2,000	650

Qty - Kls



15

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इंडियन ऑयल भवन, २, गरिहाट रोड (दक्षिण)  
कोलकाता - ७०० ०६८

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Marketing Division, West Bengal State Office

The above includes yearly sales volume of the areas suggested for new Oil Installations as mentioned below:

Area	MS	HSD	HF HSD	ATF	SKO
Campbell Bay	156	384	840	240	
Car Nicobar	12	840		1500	18
Rangat	1248	9660			
Diglipur	1148	7440	1236	144	

Qty-KLs

At Campbell bay, IOC has tank capacity of 60 KL HSD, 20KL MS,16 KL ATF and 200 KL High Flash HSD (Requirement for Coast Guard).

At Car Nicobar, IOC has tank capacity of 40 KL each for HSD & MS for civil supplies and 490 KL ATF, 70 KL HSD,15 KL KL MS and 10 KL SKO for the requirement of IAF.

At Kamorta, IOC has 140 KL HFHSD storage for Navy. At North & Middle Andaman also, IOC is having sufficient storage capacity of MS & HSD for civil supplies, A&N Electricity Board and of HFHSD & ATF for Coast Guard and Indian Navy.

Moreover, ongoing projects are in progress for 400 KL ATF tanks at Car Nicobar, 525 KL HFHSD tank at Kamorta,140 KL HSD for 37 wing Airforce, Car Nicobar and 8 nos 20 KL tanks for Coast Guard at Hutbay.

With the above mentioned facilities, there will be sufficient no of days coverage. Days coverage is calculated by dividing the tank capacity of each product by per day requirement of that product.

Diglipur and Rangat are connected by road with Port Blair and IOC can meet the entire demand from the Port Blair Terminal. The road condition between Diglipur and Rangat is extremely poor as experienced during our travel by car which needs to be repaired urgently so that lead time for supplies is reduced substantially. Similarly, with the commissioning of two road bridges ( one bridge at Kadamtala is almost ready and the other one is under construction), the need for Ferry Crossing will not be required and the travel time would be further reduced.

In view of low volume of POL demand in A&N Islands, developing more than one terminal is not a commercially viable option. With an enhanced tank capacity of the proposed new POL terminal at Port Blair, IOC can meet full POL demand of A&N Islands including future growth in coming years.

IOC is very much interested in shifting of existing POL Terminal to a new location as per preferences mentioned above so as to develop more tankage and State of the Art Oil Terminal.



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विपणन प्रभाग, पश्चिम बंगाल राज्य दफ्तर  
Marketing Division, West Bengal State Office

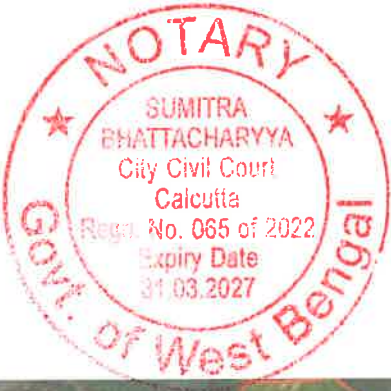
We seek kind intervention of A&N administration for procurement of land and offering to IOCL after clearance from all statutory bodies at the earliest so that further course of action of Board Approval, Land survey, Detailed Engineering estimates etc. could be initiated immediately at IOCL's end.

Thanking you.

Yours sincerely,

(Partha Pyne)  
CGM(Operations),  
West Bengal State Office.





Annexure

Imagery ©2019 Maxar Technologies, Imagery ©2019 CNES / Airbus, Maxar Technologies, Map data ©2019

ANDAMAN AND NICOBAR ADMINISTRATION

निदेशालय नागरिक आपूर्ति एवं उपभोक्ता मामले

DIRECTORATE OF CIVIL SUPPLIES & CONSUMER AFFAIRS

Port Blair, dated the 1st October  
September, 2021

To,

The Deputy Commissioner,  
South Andaman District,  
A & N Islands.

**Sub :- Shifting of IOCL storage facilities - reg.:-**

Sir,

Kind attention is drawn to the discussion held on 6<sup>th</sup> September, 2021 between Joint Secretary (Marketing), MoP&NG and the Chief Secretary, A & N Administration. During the discussion, the IOCL Officials had agreed to visit A & N Islands to conduct field survey for identifying suitable land for shifting of the existing IOCL POL Terminal, Haddo to an alternate location at Port Blair.

Accordingly, please find enclosed herewith the report furnished by IOCL indicating 05 sites in South Andaman in order of preferences wherein the land behind Mother Mary Church at Hopetown has been conveyed to be the most suitable piece of land with an alternative option of the land situated behind Police Station, Bambooflat which can be utilized.

Therefore, it is requested to kindly expedite the process for allotment of any one of the aforesaid land (preferably land behind Mother Mary Church at Hopetown) which is free from all encroachment/encumbrances in favour of IOCL for shifting the existing POL Terminal at Haddo.

Yours faithfully,

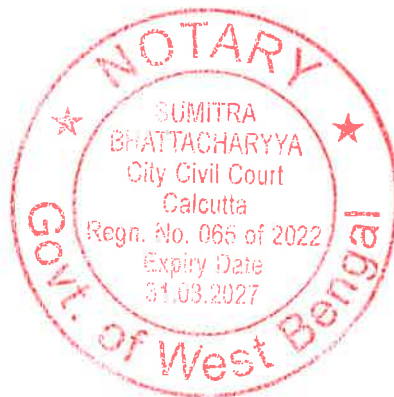
Encl: A/a

Director (CS&CA)

Copy to:-

1. The Sr. PS to Chief Secretary, A & N Administration, Secretariat, Port Blair for kind information of Chief Secretary, please.
2. The PS to Secretary (Revenue), A & N Administration, Secretariat, Port Blair for kind information of Secretary (Revenue), please
3. The PS to Secretary (CS & CA), A & N Administration, Secretariat, Port Blair for kind information of Secretary (CS & CA), please).
4. The Chief General Manager (Operations), West Bengal State Office, IOCL (Marketing Division), Kolkata - 700068 for information.
5. The Senior Terminal Manager, IOCL, Port Blair for information, please.

Director (CS&CA)



F.No. 1-94/DCS/LM/NIP/2021/1592

अण्डमान तथा निकोबार प्रशासन

ANDAMAN AND NICOBAR ADMINISTRATION  
निदेशालय नागरिक आपूर्ति एवं उपभोक्ता मामले  
DIRECTORATE OF CIVIL SUPPLIES & CONSUMER AFFAIRSPort Blair, Dated the <sup>03<sup>rd</sup></sup> December, 2021

To,

The Chief Terminal Manager,  
IOCL,  
Port Blair.

Sub:-Creation of New IOCL Terminal for Shifting of existing IOCL, POL Terminal to an alternate location at Port Blair- reg:-

Sir,

I am to refer this Directorate's letter No. 1-94/DCS/LM/NIP/2021/1495 dated 12<sup>th</sup> November, 2021 regarding allotment of land behind Mother Mary Church at Hope Town for shifting of the existing POL Terminal at Haddo, Port Blair.

The checklist to be filled up for allotment of land by the Administration has already sent to IOCL for appropriate action.

Therefore, it is requested to kindly fill up the prescribed format and complete all codal formalities and submit the same to the Assistant Commissioner, South Andaman on priority under intimation to this office.

Yours faithfully,

  
 Dy. Director (CS&CA)  
 03/12

Copy to:-

1. The PS to Secretary (CS & CA), A & N Administration, Secretariat, Port Blair for kind information of Secretary (CS & CA).
2. The Assistant Commissioner, South Andaman, Port Blair for information please.
3. The PA to Director (CS & CA), Directorate of CS & CA, Port Blair for kind information of Director (CS & CA).

Dy. Director (CS&amp;CA)



F.No.2-29/CLA/SDM/2022/970

समाहर्ताभूमिअर्जन (उप.म. मजिस्ट्रेट)का कार्यालय

**OFFICE OF THE COLLECTOR LAND ACQUISITION**  
दक्षिणअंडमान/SOUTH ANDAMAN

\*\*\*\*

Sri Vijaya Puram, dated the 8<sup>th</sup> July, 2025

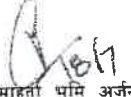
To

The Sr. Terminal Manager  
IOCL, Sri Vijaya Puram Terminal

Sub: Acquisition of land for Shifting the existing POL Terminal at Hopetown reg.


The award in connection with shifting of existing POL Terminal from Haddo to Hopetown has been approved by the Competent Authority on 26/06/2025 and total amount of compensation awarded was Rs. 62,89,91,064 (Sixty Two Crore Eighty Nine Lakh Ninety One Thousand Sixty Four Only).

You are requested to confirm the availability of the aforementioned amount at the earliest to enable further processing of the matter.

  
समाहर्ता भूमि अर्जन (उप म मजिस्ट्रेट)  
Collector Land Acquisition (SDM)  
दक्षिण अंडमान/ South Andaman

**Copy to:-**

1. PA to DC(SA) for kind information of the Deputy Commissioner, South Andaman.

  
समाहर्ता भूमि अर्जन (उप म मजिस्ट्रेट)  
Collector Land Acquisition (SDM)  
दक्षिण अंडमान/ South Andaman



Before the National Green Tribunal  
Eastern Zone Bench, Kolkata

Memorandum of Application

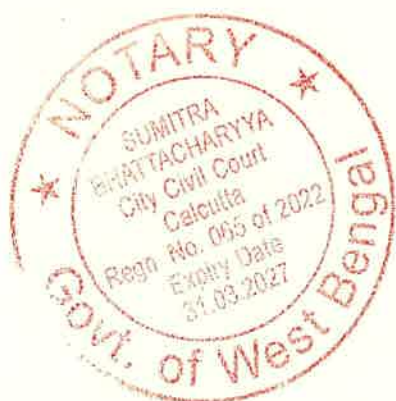
An application under Section 18(1) &  
(2) (e) of the National Green Tribunal  
Act, 2010

Original Application No. 82/2025/EZ

IN THE MATTER OF:  
SHRI M. HEMA RAO;  
... APPLICANT

VERSUS

THE ANDAMAN AND NICOBAR  
ADMINISTRATION & ORS.  
... RESPONDENTS



**AFFIDAVIT IN OPPOSITION ON  
BEHALF OF THE RESPONDENT  
NO. 4 TO THE ORIGINAL  
APPLICATION**

Amit Kumar Nag, Advocate  
C/o. AQUILAW  
9, Old Post Office Street  
8<sup>th</sup> floor, Kolkata – 700 001  
Mobile: 9830951404  
Email: [amit.nag@aquilaw.com](mailto:amit.nag@aquilaw.com)  
Enrolment No. WB/252/2003